GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1490 ANSWERED ON:02.12.2014 DUAL CITIZENSHIP Chaudhary Shri P.P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the provisions laid down by the Government for providing the benefits of Government schemes to the persons having dual citizenship;
- (b) whether the Government is aware that a large number of persons in the neighbouring countries are having Indian citizenship also as a result of which they are exercising franchise as well as enjoying other benefits;
- (c) if so, the details thereof;
- (d) whether the Government has identified such persons living in India and sought information from the neighbouring countries for taking proper action;
- (e) if so, the details thereof; and
- (f) if not, the steps proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (f): The Constitution of India does not allow dual citizenship. The provisions available in the Citizenship Act, 1955 and the rules made there under for seeking Indian Citizenship are applicable to all the foreigners. However, any citizen of India who by naturalization, registration otherwise voluntarily acquired the citizenship of another country shall, upon such acquisition, ceases to be a citizen of India under Section 9(1) of the Citizenship Act, 1955.